

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 170 of 2015**

**Dated: 8<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Himalaya Power Producers Association ...Appellant(s)  
Versus  
Power Transmission Corporation of Uttarakhand & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Ms. Geeta Malhotra a/w  
Mr. Kamal Kant (Rep.) for R.1

Mr. Buddy A. Ranganathan  
Mr. D.V. Raghuvamsy for R.2

**ORDER**

Learned counsel for the appellant states that rejoinder is not necessary in this matter. Pleadings are complete.

List the matter for hearing on **28.03.2016.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/mk